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OA-791/05

4.5.2006

Hon'ble Mr. A.K. Bhatnagar, J.M.

Shri B.N. Singh, learned counsel for the applicant and Shri D.P. Singh, learned counsel for the respondents.

Learned counsel for the respondents submits that this OA was filed for quashing the impugned order dated 1.6.2005 whereby the applicant was transferred from Kendriya Vidyalaya Air Force Manauri, Allahabad to Kendriya Vidyalaya, Agra. Counsel for the respondents further submitted that during the pendency of the OA, the applicant moved an application before the Competent Authority for modification of her transfer order. The Competent Authority considered the application of the applicant sympathetically and modified the transfer order. Accordingly, by transferring the applicant to her choice place at Kendriya Vidyalaya New Cantt. Allahabad vide letter dated 31.3.2006 (As stated in paragraph 5 of the Supplementary counter affidavit filed on 17.4.2006). The applicant is stated to have been relieved from Kendriya Vidyalaya Manauri on 13.4.2006 and joined the same day at Kendriya Vidyalaya New Cantt. Allahabad and since then she continuously working at the same place (as clearly stated in paragraph 6 of the supplementary counter).

In view of the above, learned counsel for the respondents submits that this OA has become infructuous. Learned counsel for the applicant fairly concedes this fact. Accordingly, the OA is dismissed as having become infructuous.


J.M.

RKM/